

management, neutralising plans of militants by proactive steps against them in the hinterland, as also setting up of outposts of Security Forces and constituting village Defence Committees, gearing up intelligence machinery, modernisation and upgradation of police with advance/sophisticated weapons and communication system.

[English]

#### Delhi Special Police Establishment Act, 1956

1478. SHRI RAJKUMAR WANGCHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Special Police Establishment Act, 1956, has made applicable to the State of Arunachal Pradesh;

(b) if so, the date of its applicability and the number and of the relevant orders; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The issue relating to the applicability of the Delhi Special Police Establishment Act, 1956 to the State of Arunachal Pradesh is receiving the attention of the Government.

#### Wage Board for Journalists

1479. SHRI SANDIPAN THORAT: Will the Minister of LABOUR be pleased to state:

(a) the details of terms of reference and period given to the Wage Board for journalist and non-journalists;

(b) the present status of work done by the Wage Board and extension sought/given;

(c) the likely period by which the Wage Board submit its final report;

(d) whether any interim relief has been recommended by the Wage Board;

(e) if so, the details thereof; and

(f) the time by which the arrear of interim relief is likely to be paid to the workers?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) Government constituted two Wage Boards -

one for the Journalists and the other for Non-Journalist newspaper and news-agency employees on 2.9.94 for revising & fixing rates of wages. No time frame was fixed for the submission of the report of the Wage Boards.

(b) and (c) The Wage Boards have held its oral hearings at Bangalore, Hyderabad, Jullundhar, Chandigarh, Simla, Mumbai, Calcutta, Cochin, Chennai, Ahmedabad, Rajkot, Bhopal, Lucknow, Delhi and Bhuvaneshwar. The Chairman, Wage Boards has been requested to submit report by December, 1998;

(d) and (e) Wage Boards recommended in October, 1995 a uniform interim increase of 15% in basic wage of all journalist and non-journalist newspaper employees. The Government issued notifications dated 24.9.96 giving interim relief to Working Journalist and Non-Journalist news paper and news-agency employees at the rate of 20% of the basic wage and an additional amount of Rs. 100/- per month with effect from 20.4.1995. No further interim relief has been recommended by the Wage Boards;

(f) No time limit was prescribed for payment of arrears of interim relief.

#### District Hospital in Kashmir Valley

1480. PROF. SAIFUDDIN SOZ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether District Hospitals are fully in operation in Kashmir valley;

(b) if not, the reasons therefor;

(c) whether the Government have surrendered a sizeable amounts out of the plan funds;

(d) if so, whether the Government propose to sanction more funds for rejuvenating the District Hospitals in Kashmir; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (e) The information is being collected and will be laid on the table of the Sabha.